CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.690/2014 In OA No.157/2013 MA 2710/2015

this the 22nd day of February, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

- Devender
 S/o Shri Satbir Singh
 R/o A-35, Rajiv Nagar
 Begum Pur,
 New Delhi 110 086.
- 2. Satender Dabas S/o Shri Mahender Dabas R/o House No.85 Village and P.O. Budhanpur Majra Dabas Delhi – 110 081.
- Rakesh Kumar
 S/o Shri Sardar Singh
 R/o House No.398, Ishwar Colony
 Bawana,
 New Delhi 110 039.
- 4. Bhudev S/o Shri Bhajanlal R/o E-18/207-208 Sector-3 Rohini, New Delhi – 85.
- 5. Birbal
 S/o Shri Chander Singh
 R/o C-17, Type-2 ESI Colony Rohini
 Sector-15, Delhi 85.
 (By Advocate: Shri Ranbir Yadav)

.... Petitioners.

VERSUS

A.K.Aggarwal
 Director General ESI Corporation
 ESI Head Quarter
 Panchdeep Bhawan
 CIG Road
 New Delhi – 110 002.

2. Smt. Guri Kumar

Secretary

Ministry of Labour & Employment

Govt. of India

Sharam Shakti Bhawan

New Delhi.

3. G.S.Giri

Joint Director, Requirement

ESI Head Quarter

Panchdeep Bhawan

CIG Road

New Delhi - 110 002.

....Contemnors/Respondents.

(By Advocate: Dr. Ch. Shamsuddin Khan

Ms. Ishita Baruah for Shri Gaurang Kanth)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard Shri Ranvir Yadav, learned counsel for the applicant and Ms. Ishita Baruah, learned proxy counsel for Shri Gaurang Kanth, counsel for all the respondents.

- It is submitted that the Hon'ble High Court of Delhi in WP (C) 2. 2853/2015 filed against the orders of this Tribunal has granted the stay, which is not disputed by the learned counsel for the applicant.
- 3. In the circumstances, the Contempt Petition is closed and the notices issued to the respondents are discharged. However, the applicants are at liberty to avail their remedies, in accordance with law, after the Writ Petition is finally decided. No costs.

(SHEKHAR AGARWAL) Member (A)

(V. AJAY KUMAR) Member (J)

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